

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.52
C.P. No.31/BB/2024

IN THE MATTER OF:

M/s. Rajeshwari Agro Farms OPC Pvt. Ltd. ... Petitioner
Vs.
ROC, Karnataka ... Respondent

Order under Section 252 of Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Ld. Counsel for the Petitioner has filed Affidavit of Service *vide* 2198 dated 08.04.2024. The same is taken on record.
3. Report from the ROC/RD is still awaited. Therefore, two weeks' time is granted to the ROC/RD to file their report/reply and one week thereafter is granted to the Petitioner to file their response to the said report/reply, if any, after duly serving the copy on the other side.
4. List the matter on **30.05.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma